

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original application No.317/2022

Bachu Naga Venkateswara Rao & Ors

Applicant

Versus

State of Andhra Pradesh

Respondent

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Place: Eluru
Date: 16.03.2023
Commissioner,
Eluru Municipal Corporation,
Eluru

STATUS REPORT OF A.P. POLLUTION CONTROL BOARD IN THE MATTER OF O.A.NO.317 OF 2022(PB).

The Original Application (O.A.) No.317 of 2022(PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi based on email sent by Mr. Bachu Naga Venkateswara Rao & Ors. Eluru, Andhra Pradesh in the matter of operating Municipal Slaughter house in Town Survey No.1707/3 in municipal corporation area of Eluru located at 10th Ward, Madepalli, Bhimavaram Road, Eluru, Andhra Pradesh.

The Hon'ble NGT in its Order dt.10.05.2022 constituted a Joint Committee comprising of CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process. The Joint Committee met on 06.07.2022 and visited the Slaughter house operated by Eluru Municipal Corporation. The report dt.29.07.2022 of the joint committee was filed before Hon'ble Tribunal.

The Hon'ble NGT (PB) heard the matter on 04.08.2022 and directed the Andhra Pradesh Pollution Control Board (APPCB) to file further report with details regarding compliance with directions given by Hon'ble Supreme Court vide order dated 23.08.2012 in W.P. (Civil) No.309/2003. APPCB has filed status report on 29.10.2022 before Tribunal in the matter.

Further, the Hon'ble Tribunal vide Order dt: 03.03.2023 opined that some aspects were not referred to at the time of arguments and require clarification on the following (Point No.8 of Order dt: 03.03.2023). Copy of order is enclosed as **Annexure-A**.

The present status of the municipal slaughter house of Eluru is submitted below:

Point No.8 of Order dt: 03.03.2023

Further, the CTO given by the ASPCB to the Project Proponent was valid upto 16.01.2023 which has already expired and present status regarding the same is required to be ascertained as to whether the Slaughter house is thereafter functional or not. The Project Proponent has entered into an agreement dt: 0.03.2021 with M/s.LAHAM Food Products Pvt. Ltd. for disposal of the waste water generated by the Slaughter house and extracts of the record maintained regarding disposal of waste water upto 10.01.2022 has been produced by the Project Proponent but record subsequent thereto has not been produced. The Project Proponent has submitted that 10 KLD ETP is under construction and the slaughter house is being modernized but no specific timelines have been given.

The Slaughter House vide R.S. No.1707/3 at Madepalli Road in Division 10 of Eluru Municipal Corporation in the year 1945 to a road area of 1.50 Acres. In the Slaughter House, an average 100 to 120 goat/sheep will be slaughtered per every day.

The existing slaughterhouse is renovated with 15th Finance grants under 2020-21 to a worth of 100 Lakhs for modification of existing slaughter house as per FSSAI standards and PCB norms with fixing of wall files, cladding, VDF flooring, and Aluminum Doors & windows. The work consists of modification of existing 2 no., of building with food safety standards authority of India and Pollution Control Standards including 10 KLD effluent treatment plant construction with maintenance of plant for 2 years' period. By modification of existing effluent treatment plant, the following components are arranged.

- | | | | | |
|-----|---|---|--------|--|
| 1. | Bar screen chambers | - | 2 no.s | |
| 2. | Oil grease Tank | - | 1 no. | |
| 3. | Raw water Tank | - | 1 no. | |
| 4. | Equalization Tank | - | 1 no. | |
| 5. | Aeration Tanks | - | 2 no.s | |
| 6. | Sludge settling Tank | - | 1 no. | |
| 7. | Sludge holding Tanks | - | 2 no.s | |
| 8. | Clear water Tank | - | 1 no. | |
| 9. | Machine room with multigrade filters and activated carbon filter. | | | |
| 10. | Treated water Tank | - | 1 no. | |

The Eluru Municipal Corporation is transporting the wastewater to M/s LAHAM Food Products, Tanuku, West Godavari as per agreement concluded dated on 20.03.2021 after pretreatment sent till 30-11-2022 and enclosed in Annexure 3. About 80 to 100 Kgs of dung is generated only as solid waste and which is used for conversion into compost at Ponangi compost yard located within Eluru Municipal corporation to compost as manure. The manure is being used in Horticulture purpose. The treated water is being utilized for plants planted in and around the slaughter house. A veterinary doctor is appointed for the slaughterhouse. The new ETP is commissioned from 01-12-2022.

Pursuant to the directions passed by the NGT on 2.11.2022 the corporation has taken steps towards the planting of additional aromatic plants in and around the slaughter house enclosed in Annexure 2.

The Consent To Operation (CTO) of the Board validity up to 31.03.2024 and enclosed in Annexure 2.



Commissioner,
Eluru Municipal Corporation,
Eluru

Place: Eluru
Date: 16.03.2023

Item No. 9

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

Original Application No. 317/2022

Bachu Naga Venkateswara Rao & Ors. ...Applicants

Versus

State of Andhra Pradesh & Ors. ...Respondents

Date of hearing: 03.03.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Application is registered based on a letter petition received by Email.

ORDER

1. The grievances in the present letter petition are that the Eluru Municipal Corporation is running slaughter House in Town Survey No. 1707/3 in residential area of 9th Division, Madepalli Road, Bhimavaram Road Eluru, West Godavari District, Andhra Pradesh in violation of Hon'ble Supreme Court Order for relocation of slaughter houses located in close proximity to residential area.

2. Vide order dated 10.05.2022, this Tribunal constituted a Joint Committee comprising of CPCB, State PCB and Collector, West Godavari District and directed the same to submit factual and action taken report within two months.

3. In compliance thereof, the Joint Committee submitted reports dated 29.07.2022 and 31.10.2022.

4. The Municipal Corporation, Eluru filed status report and reply dated 15.11.2022 and 07.12.2022, respectively.

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5. Mr. Shahid Shaik, Commissioner, Municipal Corporation, Eluru also appeared in person and we interacted with him.

6. Additional documents were filed by the applicant vide emails dated 10.11.2022 and 21.11.2022.

7. Arguments were heard and order was reserved but on going through the record, we were of the considered view that some aspects were not referred to at the time of arguments and require clarification.

8. Further, the CTO given by the ASPCB to the Project Proponent was valid upto 16.01.2023 which has already expired and present status regarding the same is required to be ascertained as to whether the Slaughter House is thereafter functional or not. The Project Proponent has entered into an agreement dated 10.03.2021 with M/s LAHAM Food Products Pvt. Ltd. for disposal of the waste water generated by the Slaughter House and extracts of the record maintained regarding disposal of waste water upto 10.01.2022 has been produced by the Project Proponent but record subsequent thereto has not been produced. The Project Proponent has submitted that 10 KLD ETP is under construction and the Slaughter House is being modernized but no specific timelines have been given.

9. List for further consideration on 23.03.2023.

10. The applicants/respondents be informed about the date of hearing fixed.

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11. Respondent No. 5 be also directed to file an affidavit giving detailed information in respect of the aspects mentioned above.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 03, 2023
AVT

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DATE	FILLING POINT	FUEL IN LTRS	VEHICLE STARTING TIME
3/6/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
6/6/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
9/6/22	ELURU TO TEJALI	2000 Ltrs	8:15 AM
12/6/22	ELURU TO TEJALI	2000 Ltrs	8:30 AM
15/6/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
18/6/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
21/6/22	ELURU TO TEJALI	2000 Ltrs	8:15 AM
24/6/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
27/6/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
30/6/22	ELURU TO TEJALI	2000 Ltrs	8:05 AM
3/7/22	ELURU TO TEJALI	2000 Ltrs	8:15 AM
6/7/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
9/7/22	ELURU TO TEJALI	2000 Ltrs	8:15 AM
12/7/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
15/7/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
18/7/22	ELURU TO TEJALI	2000 Ltrs	8:15 AM
21/7/22	ELURU TO TEJALI	2000 Ltrs	8:05 AM
24/7/22	ELURU TO TEJALI	2000 Ltrs	8:10 AM
27/7/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
30/7/22	ELURU TO TEJALI	2000 Ltrs	8:05 AM
2/8/22	ELURU TO TEJALI	2000 Ltrs	8:10 AM
5/8/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
8/8/22	ELURU TO TEJALI	2000 Ltrs	8:35 AM
11/8/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
14/8/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
17/8/22	ELURU TO TEJALI	2000 Ltrs	8:10 AM
20/8/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
23/8/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
26/8/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM
29/8/22	ELURU TO TEJALI	2000 Ltrs	8:20 AM
1/9/22	ELURU TO TEJALI	2000 Ltrs	8:00 AM

DUMPING POINT REACHED TIME	OPERATOR SIGN	WORK INSPECTOR SIGN	AE SIGN	DEE SIGN
10:20 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:25 A.M	[Signature]	Modo	My	[Signature]
10:30 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:15 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:05 A.M	[Signature]	Modo	My	[Signature]
10:15 A.M	[Signature]	Modo	My	[Signature]
10:40 A.M	[Signature]	Modo	My	[Signature]
10:15 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:15 A.M	[Signature]	Modo	My	[Signature]
10:05 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:10 A.M	[Signature]	Modo	My	[Signature]
10:15 A.M	[Signature]	Modo	My	[Signature]
10:25 A.M	[Signature]	Modo	My	[Signature]
10:40 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:10 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]
10:20 A.M	[Signature]	Modo	My	[Signature]
10:00 A.M	[Signature]	Modo	My	[Signature]

DATE	FILLING POINT	FUEL IN Ltrs	VEHICLE STARTING TIME
4/9/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
7/9/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
10/9/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
13/9/22	ELURU TO TESALI	2000 Ltrs	8:40 AM
17/9/22	ELURU TO TESALI	2000 Ltrs	8:10 AM
20/9/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
23/9/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
26/9/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
29/9/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
3/10/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
6/10/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
9/10/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
12/10/22	ELURU TO TESALI	2000 Ltrs	8:05 AM
15/10/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
18/10/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
21/10/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
24/10/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
27/10/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
30/10/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
2/11/22	ELURU TO TESALI	2000 Ltrs	8:00 AM
5/11/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
8/11/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
11/11/22	ELURU TO TESALI	2000 Ltrs	8:10 AM
14/11/22	ELURU TO TESALI	2000 Ltrs	8:10 AM
17/11/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
19/11/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
22/11/22	ELURU TO TESALI	2000 Ltrs	8:30 AM
26/11/22	ELURU TO TESALI	2000 Ltrs	8:15 AM
28/11/22	ELURU TO TESALI	2000 Ltrs	8:20 AM
30/11/22	ELURU TO TESALI	2000 Ltrs	8:00 AM

DUMPING POINT REACHED TIME	OPERATOR'S TIME	WORK INSPECTOR'S SIGN	33 AE SIGN	PEC SIGN
10:20 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:15 AM	[Signature]	Moad	MY	[Signature]
10:40 AM	[Signature]	Moad	MY	[Signature]
10:10 AM	[Signature]	Moad	MY	[Signature]
10:20 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:15 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:20 AM	[Signature]	Moad	MY	[Signature]
10:20 AM	[Signature]	Moad	MY	[Signature]
10:05 AM	[Signature]	Moad	MY	[Signature]
10:15 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:15 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:20 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	Moad	MY	[Signature]
10:00 AM	[Signature]	SR	Q	[Signature]
10:20 AM	[Signature]	SR	Q	[Signature]
10:25 AM	[Signature]	SR	Q	[Signature]
10:15 AM	[Signature]	SR	Q	[Signature]
10:20 AM	[Signature]	SR	Q	[Signature]
10:30 AM	[Signature]	SR	Q	[Signature]
10:30 AM	[Signature]	SR	Q	[Signature]
11:00 AM	[Signature]	SR	Q	[Signature]
10:20 AM	[Signature]	SR	Q	[Signature]
10:20 AM	[Signature]	SR	Q	[Signature]
3:00 PM	[Signature]	SR	Q	[Signature]
[Signature]	[Signature]	SR	Q	[Signature]



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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
 39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

RED CATEGORY
CONSENT ORDER

Consent Order No: 3274/APPCB/ZO-VSP/ELR/CFO/2023

Date: 14.03.2023

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Process & washings	3.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be utilized for greenbelt development within the Slaughter House premises in an extent of 0.75 Acres.
2.	Domestic	0.2 Kilo Liters/Day	Septic tank

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Product & By product	Capacity
01.	Slaughtering of Goat / Sheep	150 Nos./Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.03.2024**.

Rajendra Reddy
Thuraka
 Digitally signed by Rajendra Reddy Thuraka
 Date: 2023.03.14 17:43:59 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

- Copy to Environmental Engineer, Regional Office, Eluru for information and necessary action to ensure compliance.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the slaughter house, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The slaughter house should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The slaughter house should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The slaughter house should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B**SPECIAL CONDITIONS:**

1. The slaughter house shall comply with the conditions stipulated in the revocation of closure order issued by the Board vide dt 03.08.2022.
2. The slaughter house shall comply with the recommendations of the joint committee inspection report 06.07.2022.
3. The slaughter house shall provide and maintain digital flow meters with totalizer facility at ETP inlet & outlet and at the discharge point where the effluent being utilized for onland irrigation and shall maintain records.
4. The slaughter House shall maintain records for water consumption and wastewater generation.
5. There shall not be any discharge of either treated or un-treated effluents outside the premises or into municipal drains.
6. The EMC shall ensure proper management of solid waste generated and maintain Records.
7. The EMC shall ensure strict compliance of CPCB guidelines for operation of slaughter houses and directions of the Board in safeguarding public health and environment in the surroundings.
8. This order is issued without prejudice to the rights and contentions of the Board in any Court of Law.

WATER POLLUTION:

9. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	3.0 Kilo Liters/Day
2	Domestic	0.5 Kilo Liters/Day
	Total	3.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

10. The slaughter house shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	100.0 mg /l
	COD	250.0 mg /l
	TDS	2100 mg /l

11. The slaughter house shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link – <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
12. The effluent shall be treated to on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
13. The operator shall ensure the slaughtering timings of 4:30 AM to 7:30 AM strictly at the slaughter house.
14. The municipal slaughter house shall dispose of effluents and solid waste on daily basis.
15. There shall be no odour nuisance to the surroundings due to operation of the slaughter house.
16. The slaughter house shall maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption and maintain log registers.
17. The slaughter house shall install and maintain a separate energy meter for the ETP and shall maintain log registers to record the energy meter readings pertaining to the operation of the ETP.

AIR POLLUTION:

18. The slaughter house shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
19. The slaughter house shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
20. The slaughter house shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

21. The solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Quantity	Method of Disposal
1.	Dung along with spleen water	100 Kgs/Day	Shall be Converted into compost at Ponangi Compost yard. The compost is being used as manure.

GENERAL:

22. The Municipality shall tie up with CBMWTF (*M/s. Safenviron, West Godavari District*) immediately for disposal of solid wastes generated from goat/sheep slaughtering.
23. The municipal slaughter house shall ensure strict compliance of Bio-medical Waste Rules, 2016 notified by MoEF & CC, GoI vide notification No. S.O.1357 (E), dt.08.04.2016.
24. The slaughter house shall take steps for proper management and safe disposal of solid waste.

25. The slaughter house shall process the slaughter waste and dispose immediately to avoid any smell nuisance. The slaughter house shall take all possible odour nuisance mitigative measures in the premises.
26. The slaughter house shall carryout regular wetting of the haul roads and the sheep forms to avoid fugitive emissions.
27. The slaughter house shall take measures for avoiding fly and bird nuisance with stray dogs waiving for the left over's which may pose great threat to the habitants.
28. The slaughter house shall adopt adequate means and tools for de-hiding or belting of the animals.
29. The slaughter house shall take measures for transportation of hides/skins in a closed conveyance system.
30. The slaughter house shall take all possible steps for immediate disposal of legs, horns, hoops etc., from the premises.
31. The slaughter house shall provide adequate facilities for hand wash, sterilization of tools and floor washings.
32. The slaughter house shall take all measures necessary to meet stipulated requirements such as positioning of stunning box, the bleeding area so that the other animals should not see the bleeding animal etc.,
33. The slaughter house shall take all necessary measures to maintain clean premises especially in the bleed and dressing section and meat cutting section as well.
34. The slaughter house should be maintained hygienically without affecting surrounding residential houses.
35. Compound wall shall be raised on all sides along the boundary at least to a height of 10 ft by Kirby sheets.
36. The slaughter house shall not transport the bones, stomach contents, offals, tissues, meat trimmings, condemned meat etc., outside the premises and should process in their rendering plant only.
37. The slaughter house shall strictly implement the guidelines prescribed by CPCB for comprehensive slaughter house document on slaughter house and meet processing units.
38. The slaughter house shall not cause any water/air pollution to the surrounding environment.
39. The slaughter house shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
40. The slaughter house shall develop green belt in all the vacant places of 33% of the total area.
41. The slaughter house shall maintain good housekeeping within the premises.
42. The slaughter house shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
43. The slaughter house shall comply with Hon'ble Court orders issued from time to time.

**Rajendra
Reddy Thuraka**

Digitally signed by Rajendra
Reddy Thuraka
Date: 2023.03.14 17:44:19
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JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.**

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTISTPh : 0891-2719/380/481
e-mail: zovsplab-ses2@ appcb.gov.in**ANALYSIS REPORT**

Sample No. : 2022 - 12 - E - 289 & 290

Sample location/Address : M/s Slaughter House,
Eluru Municipality,
R.S.No.1767/3, 10th Divison,
Madepalli Road, Eluru,
Eluru District.

Sample Source : E-289: ETP Inlet
E-290: ETP Outlet

Sample collected on : 26.12.2022

Sample received on : 27.12.2022

Sample collected by : Environmental Engineer, Regional Office, Eluru

Report issued on : 02.01.2023

S.No.	Parameter	E-289	E-290
1.	pH	7.85	7.72
2.	Total Suspended Solids	640	23
3.	Total Dissolved Solids	4820	1860
4.	Chemical Oxygen Demand	1448	108
5.	Biochemical Oxygen Demand	520	24

Note: - 1. All values are expressed in mg/l except pH
2. Results are related to sample tested


SENIOR ENVIRONMENTAL SCIENTIST

**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM**

D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTISTPh : 0891-2719/380/481
e-mail: zovsplab-ses2@ appcb.gov.in**ANALYSIS REPORT**

Sample No. : 2023 - 03 - E - 085 & 086

Sample location/Address : M/s Slaughter House,
Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

Sample Source : E-085: ETP Inlet
E-086: ETP Outlet

Sample collected on : 09.03.2023

Sample received on : 10.03.2023

Sample collected by : Environmental Engineer, Regional Office, Eluru

Report issued on : 14.03.2023

S.No.	Parameter	E-085	E-086
1.	pH	7.07	7.85
2.	Total Suspended Solids	582	37
3.	Total Dissolved Solids	3460	2080
4.	Chemical Oxygen Demand	1696	124
5.	Biochemical Oxygen Demand	580	26

Note: - 1. All values are expressed in mg/l except pH
2. Results are related to sample tested


SENIOR ENVIRONMENTAL SCIENTIST